

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3569
TO BE ANSWERED ON 02.01.2019**

CANCELLATION OF PASSPORTS

3569. SHRI SUNIL KUMAR SINGH:
SHRIMATI SANTOSH AHLAWAT:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has issued orders for cancellation of Passports of NRI husbands for deserting their wives on the recommendation of Ministry of Women and Child Development and if so, the details thereof;
- (b) whether the Government has taken any steps for the extradition of NRIs whose passports were cancelled; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) Yes. The Ministry has, on the basis of 'Look Out Circulars' issued by the Integrated Nodal Agency under the Ministry of Women and Child Development, suspended passports under section 10A of the Passports Act, 1967 and impounded/revoked under section 10(3) of the Passports Act, 1967, of NRI husbands for deserting their wives.

(b) & (c) Yes. The Ministry has forwarded extradition requests in respect of NRIs, who are accused of committing offence under Section 498-A of the Indian Penal Code and other sections of law to the concerned countries.
